

eligible new employees for the next 3 years from the date of registration of the new employee. Till 4th February, 2019, these benefits have been given to 1.31 lakh establishments covering 1.06 crore beneficiaries.

Pradhan Mantri Kaushal Vikas Yojana (PMKVY) is the flagship scheme of the Ministry of Skill development & Entrepreneurship (MSDE). The objective of this Skill Certification Scheme is to enable a large number of Indian youth to take up industry-relevant skill training that will help them in securing a better livelihood.

Government has been taking various steps to boost industrial development, capital formation and employment generation in the country. The schemes like Make in India, Stand-up India and Start-up India has been initiated.

Working employees in companies under EPF

1187. DR. AMEE YAJNIK: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) how many employees are working in various companies in the country and are part of the Employees' Provident Fund (EPF) the State-wise details thereof;

(b) the initiative taken by Government to bring the companies not yet listed under the EPF scheme for the welfare of their employees; and

(c) the list of companies who are employing more than 20 people but not contributing to the EPF as on date and the action taken by Government against them?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) The State/UT-wise details of employees working in various companies in the country and which are covered under the Employees' Provident Funds and Miscellaneous Provisions (EPF and MP) Act, 1952 are given in the Statement (*See below*).

(b) Employees' Provident Fund Organisation (EPFO) makes concerted efforts on regular and continuous basis in line with the provisions of the Employees' Provident Funds and Miscellaneous Provisions (EPF and MP) Act, 1952 to get all coverable establishments (with 20 or more employees) registered under the Act and to ensure extension of social security benefits to all eligible employees.

As part of initiatives towards Ease of Doing Business, registration facility has been made much convenient and self-complying in nature by providing online registration through Shram Suvidha Portal whereby establishments are encouraged to proactively and voluntarily register themselves with EPFO to extend social security benefits to their employees.

Further, Government of India has launched PMRPY w.e.f 09.08.2016 which is an incentive scheme for employers to provide employment to new employees and in the process also to formalize informal employment. Under the Scheme, Government of India bears full employer share *i.e.* 12 per cent towards Employees' Pension Scheme and Employees' Provident Fund (EPS + EPF) payable by the employers under the EPF and MP Act, 1952 in respect of such employees who are otherwise eligible as per terms and conditions of the Scheme for a period of three years from their date of joining in any EPFO registered establishment on or after 01.04.2016 with Universal Account Number (UAN) generated thereafter and seeded with Aadhaar.

(c) As per provisions of the EPF and MP Act, 1952, it is the duty of the employer to get his establishment registered compulsorily with EPFO under Section 1(3) of the Act through online facility available at Shram Suvidha Portal when the employees' strength in the establishment reaches 20 or more.

However, there is also a provision under Section 1(4) of the Act, whereby an establishment which is having employees' strength less than 20 may also get registered voluntarily.

In respect of establishments with 20 or more employees but not registered with EPFO and not complying, regular surveys are made by the field officers who accordingly make efforts to register such establishments and to ensure compliance. Any such establishments which come to notice, the requisite action under EPF and MP Act, 1952 is taken to cover it.

Statement

EPF Contributing Members - State/UT-wise (For the month of January, 2019)

State/UT	Contributing Members
Andaman and Nicobar Islands	15806
Andhra Pradesh	1212229
Assam including Arunachal Pradesh, Manipur, Mizoram and Nagaland	322758
Bihar	458394
Chandigarh	432759
Chhattisgarh	496331
Delhi	2946395
Goa	199195
Gujarat Including Dadra and Nagar Haveli and Daman and Diu	3173484

State/UT	Contributing Members
Haryana	2481190
Himachal Pradesh	332197
Jharkhand	544886
Karnataka	5660630
Kerala Including Lakshadweep	1262697
Madhya Pradesh	1182376
Maharashtra	9840962
Meghalaya	44115
Odisha	898162
Puducherry	125516
Punjab	778097
Rajasthan	1183926
Tamil Nadu	5275604
Telangana	2923344
Tripura	34431
Uttar Pradesh	2315469
Uttarakhand	581758
West Bengal including Sikkim	3026492
TOTAL	47749203

Providing employment to people

†1188. SHRI AHMAD ASHFAQUE KARIM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has assured employment to lakhs of people during the financial years from 2014 to 2018, if so, the number of needy people provided with employment so far in the light of the assurance given by Government;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

†Original notice of the question was received in Hindi.